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* **IN THE HIGH COURT OF DELHI AT NEW DELHI**

+ W.P.(C) 9694/2024

AMITA SACHDEVA & ORS.

.....Petitioners

Through:

Advocate for Petitioner No.1
(appearance not given).

Sh. Vikram Kumar, Ms. Anushka
Kumar and Mr. Abhinav Kumar,
Advocates for Petitioner No.2.

Ms. Vanya Agrawal, Advocate for
Petitioner No.3 (through VC).

versus

NATIONAL COMMISSION FOR WOMEN & ORS.....Respondents

Through:

Ms. Manisha Agrawal Narain, CGSC
with Mr. Sandeep Singh Somaria, Mr.
Akhil Gupta, Advocates and Ms.
Meenakshi, G.P.

Ms. Meenakshi, Advocate/G.P. for
UOI/R-3.

Ms. Mamta R. Jha, Mr. Rohan Ahuja,
Ms. Shruttima, Mr. Vatsalya and Mr.
Rahul Choudhary, Advocates for R-5.

CORAM:

HON'BLE THE ACTING CHIEF JUSTICE

HON'BLE MR. JUSTICE TUSHAR RAO GEDELA

ORDER

18.07.2024

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1. Present public interest litigation has been filed seeking a direction to the respondents to take appropriate action for removing videos of women and minor girls which have been recorded and uploaded on Youtube without their consent and seeking action against vloggers for uploading unauthorised videos of women and minor girls, including permanently blocking their accounts.



2. After some arguments, learned counsel for the petitioners wish to withdraw the present writ petition with liberty to file appropriate proceedings in accordance with the Information Technology (Intermediary Guidelines and Digital Media Ethics Code) Rules, 2021.
3. With the aforesaid liberty, the present writ petition is disposed of. The rights and contentions of all the parties are left open.

ACTING CHIEF JUSTICE

TUSHAR RAO GEDELA, J

JULY 18, 2024

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